

अगर मानवून बच्ची हुई, बारिब हुई धीर बच्ची हासत देत की हुई तो सप्तीमिंद्री बचट में टैकत अगर आप लगाना ही चाहें तो जना सीजिए करना इस समय तो बापस से सीजिए यही भेट कहना है ।

15.05 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIRST REPORT**

Shri Hardayal Devgun (East Delhi):
Sir, I beg to move:

"That this House agrees with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th May, 1967."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th May, 1967."

The motion was adopted.

15.05½ hrs.

**HINDU MARRIAGE (AMENDMENT)
BILL***

(Amendment of section 13)

Shri N. C. Chatterjee (Burdwan): I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill Further to amend the Hindu Marriage Act, 1955."

The motion was adopted.

Shri N. C. Chatterjee: I introduce the Bill.

15.06 hrs.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of articles 80 and 171)

Shri C. K. Bhattacharyya (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

15.06½ hrs.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of articles 124 and 220)

Shri C. K. Bhattacharyya (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

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